

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (C).....CC No(s).
18731-18732/2014

(Arising out of impugned final judgment and order dated
09/04/2014 in RA No. 155396/2010 in WA No. 53870/1999, 15/07/2014
in SA No. 507/2014, 05/05/2010 in WA No. 53870/1999 passed by the
High Court Of Judicature at Allahabad)

DINA NATH ALIAS DEEN DAYAL

Petitioner(s)

VERSUS

THAKUR BAL GOPAL JEE MAHARAJ AND BHAGWATI AND ORS Respondent(s)
(with appln. (s) for c/delay in filing SLP and office report)

Date : 24/11/2014 These petitions were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Ms. Meenakshi Arora, Sr. Adv.
Mr. Mohit D. Ram, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner seeks an
adjournment, so as to enable her to obtain instructions in
respect of Pattanama dated 20.07.1889 (Annexure P-1 at page 63
of the paper book).

Prayer is allowed.

List again on 1.12.2014.

Signature Not Verified

Digitally signed by
Parveen Kumar Chawla
Date: 2014.11.24
15:20:31 IST
Reason:

(Parveen Kr. Chawla)
Court Master

(Renuka Sadana)
Court Master